

11.04 hrs.

**RE. CALCUTTA HIGH COURT  
JUDGMENT ON PAYMENT OF  
BONUS TO LIC EMPLOYEES**

**SHRI S. M. BANERJEE (Kai pur) :** I have already written to you.

**MR. SPEAKER :** I have not accepted it. Nothing will go on record.

**SHRI S. M. BANERJEE :** The other day when this question was raised, the Chairman, Shri Ishaque Sambhali, was there in the chair. I got a message from Calcutta from my friend, Shri Srinath Chatterjee that the Calcutta High Court has held that non-payment of bonus to the LIC employees is *mala fide* and illegal and has stated that the LIC employees are entitled to bonus. When I raised the matter in the House, the hon. Minister of State for Law and Justice, Dr. Seyid Muhammad was there—he is also here now—and the Chairman directed him whether he had any information to that effect. He said that he had no information but he would inform the House. On the basis of this I tabled a Call attention motion and I have also sent a notice under Rules 377 but I have not received any reply whether you have rejected it or not. Because the other House has not adopted the Bill, the mischief that was done in this House is likely to be repeated in the other House. There cannot be any contempt of Court. This is a continuing case and the law of *sub judice* does not apply. The Calcutta High Court has definitely given a verdict in favour of the employees, that this is *mala fide* and illegal. That is why I want you to direct the Law Minister to apprise the House about the matter. Either the Finance Minister or the Law Minister should make a statement.

**MR. SPEAKER :** I have not accepted it. But, if the Minister is willing to make a statement, he can do so.

**SHRI S. M. BANERJEE :** If the Chairman has directed, it has no validity ?

**MR. SPEAKER :** If any judgment is given on any matter in the High Court, that matter cannot be a point of calling Attention in the House. As a Call Attention, I have not accepted it. But nothing prevents the Minister if he wants to make a statement on his own.

**SHRI S. M. BANERJEE :** He has to make a statement.

**MR. SPEAKER :** That is a different matter.

**SHRI DINEN BHATTACHARYYA (Serempore) :** You can draw his attention.

**MR. SPEAKER :** I will consider that.

11.11 hrs.

**MARRIAGE LAWS (AMENDMENT)  
BILL—Contd.**

**MR. SPEAKER :** The house will now take up further consideration of the Marriage Laws (Amendment) Bill.

**श्री चन्द्रशैलानी (हाथरस) :** अध्यक्ष महोदय, उम्र दिन मैं अपनी बात बहनी शुरू कर ही पाया था कि समय समाप्त हो गया और मैं आगे कुछ न कह सका। आज आपने मुझे जो इस पर अपने विचार प्रकट करने का आदेश दिया है, इमके लिए मैं आपका हृदय से धन्यवाद देता हूँ।

हमारे देश में विवाह, जैसा कि हमारी संस्कृति और मभ्यता बताती है, एक महान पवित्र और अटूट बंधन माना जाता है। हम देखते हैं कि हमारे देश में विवाह की रस्म विभिन्न प्रकार से अदा की जाती है। चाहे विवाह जात और बिरादरी के आधार पर हो या धर्म के आधार पर हो या प्रान्तीयता के आधार पर हो, मैं कहना यह चाहता हूँ कि जब लड़का और लड़की विवाह के बंधन में बंध जाते हैं तो